

**INDRAPRASTHA LEGISLATIVE ASSEMBLY**  
**Bulletin Part-I**  
**(Brief summary of proceedings)**  
**Wednesday, 25<sup>th</sup> January, 2023/05 Magha, 1944 (Shaka)**

**No. 02**

**10.02 AM**

**Ms. Yamini Saxena, Hon'ble Deputy Speaker in-Chair**

1. 10.02 AM Hon'ble Members of Opposition Party raised objections against use of derogatory words by **Ms Bhavya Chadha, Hon'ble Deputy Chief Minister** against the Opposition Party during her statement made on 24<sup>th</sup> January, 2023 and demanded an apology from her.  
Arguments follow between Ruling and Opposition Party.  
**Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** made a brief statement in this regard.  
*Pandemonium ensued.*  
The Chair repeatedly requested the Hon'ble Members of Ruling and Opposition Party to take their seats.  
However, the Members did not resume their seats and continued shouting slogans.  
*Uproar in the House continued.*
2. 10.15 AM **The Chair adjourned the House for 10 Minutes.**
3. 10.27 AM **House reassembled.**  
**Hon'ble Deputy Speaker in-Chair.**
4. 10.27 AM **Sh. Jay Bairagi, Hon'ble Chief Minister** made a statement expressing regret on use of words by Hon'ble Deputy Chief Minister which were misinterpreted and deemed derogatory by the Opposition Party.
5. 11.28 AM **Question Hour :**  
Questions No. 11 to 20 were asked alongwith supplementaries and replies given.
6. 11.23 AM **The Chair adjourned the House upto 10.44 AM for Tea-Break**
7. 11.46 AM **House reassembled.**  
**Hon'ble Deputy Speaker in-Chair.**
8. 11.46 AM **Special Mention :**  
The following Members raised matters of public importance in the House (Rule-28) :
  1. Sh. Abdul Manan Zargar
  2. Ms. Adwiti Jain
  3. Sh. Akash Midha
  4. Sh. Ankit Raja
  5. Sh. Anurag Dinodia
  6. Ms. Anushka Kaushal
  7. Sh. Aryan Madhav
  8. Sh. Avinash Kumar Gupta
  9. Sh. Banshaj Raj Bhardwaj
  10. Sh. Chandan Kumar
  11. Ms. Cheshta Sareen
  12. Sh. Deepak Dubey
  13. Sh. Gaurav
  14. Sh. Jai Singh
  15. Ms. Jayita Pal
  16. Sh. Kamdev Avinashi
  17. Ms. Mehak Gupta
  18. Ms. Nida Parvez
  19. Ms. Neonika Dahiya
  20. Sh. Pranit Kumar
  21. Ms. Priyansha Malik
  22. Sh. Ravi Kumar Paswan
  23. Sh. Rosie Nienglalmuon
  24. Ms. Sakshi Singh
  25. Sh. Shivam Singh
  26. Ms. Sristi Verma
  27. Ms. Abhishek Yadav
  28. Ms. Vanshika Anand
  29. Sh. Vasu Manchanda

9. 12.30 PM **Resolution (Rule-31) :**

**Sh. Prince Jha, Hon'ble Member** moved the following resolution regarding "Steps to address overfilled landfills" with the leave of the House.

*"The Legislative Assembly of Indraprastha in its sitting held on 25<sup>th</sup> January 2023 resolves that:*

*The present Government policies have categorically failed to address the issue of waste management. The situation has worsened with inadequate monitoring and reporting of landfill operations, which has resulted in overfilled landfill sites.*

*The State of Indraprastha generates 18120 MT of waste per day. The landfills are tremendously overfilled- such that they require at least 30-40 years for clearance based on the current pace of legacy waste processing alone. Further, the State needs to prepare for the additional waste generated because of the population growth factor.*

*The obvious negative impact of landfill- on the health of neighbouring communities and on the overall environmental degradation such as contamination of soil, air and ground water have been severely neglected by the Government. In addition, increasing instances of landfill fires are further contributing to the State's already severe air pollution. At present, it is the biggest challenge of the State, which is deteriorating the quality of life.*

*The Legislative Assembly of Indraprastha in its sitting held on 25<sup>th</sup> January 2023 resolves for a policy shift towards sustainable solutions for waste management and landfills. The State needs alternate waste management technologies for waste processing, reusing, and recycling.*

*Further, this House resolves that the Government should immediately initiate action on the following:*

- *Adoption of more transparent and accountable waste management practices which includes regular reporting on landfill operations.*
- *Separate funding for developing alternate waste management infrastructure and technologies- such as Bio-CNG plants and IoT based waste management tools.*
- *Improving waste Management Infrastructure and equipment such as composting and recycling facilities.*
- *Increase community involvement and awareness through campaigns to educate and raise awareness on waste segregation at source, importance of 3R's- Reduce, Reuse, Recycle.*
- *Measures to combat corruption in the waste management sector.*

The following Members participated in the discussion :

1. Ms. Pratigya Singh Panwar
2. Sh. Devansh Tiwari
3. Ms. Vaishali Yadav
4. Ms. Neha Kumari
5. Sh. Vaibhav Tokas

**12.50 PM : Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** and other Members of Opposition Party stood up and objected to certain unsavory remarks made by the Member and disrupted the proceedings of the House.

The Chair requested the Members of Opposition Party to take their seats but the Members continued to argue with the Chair and refused to take their seats.

The Chair directed the Marshalls to guide the Members of Opposition out of the House for their indecorous behaviour.

All the Members of Opposition Party walked out in protest.

6. Sh. Dheeraj
7. Ms. Cheshta Sareen

**12.58 PM** : The Chair allowed **Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** and other Members of the Opposition Party to resume their seats.

8. Ms. Arushi Agarwal
9. Ms. Nivedita
10. Sh. Jai Singh

**Sh. Jay Bairagi, Hon'ble Chief Minister** mad a brief statement.

**Sh. Bishnu J Pegu, Hon'ble Minister of Environment** replied.

The Resolution was put to vote.

Opposition demanded division of vote on the Resolution.

The Chair directed for division of votes.

34 Members voted in the favour of the Resolution.

44 Members voted against the Resolution and 01 abstained.

The Resolution was not adopted by the House.

10. 01.25 PM **The Chair adjourned the House upto 2.00 PM for Lunch-Break.**

11. 02.13PM **House reassembled.  
Hon'ble Speaker in-Chair.**

12. 02.13 PM **Point of Order (Rule-55) :**

**Ms. Annaya Suri, Hon'ble Member of Opposition** raised a point of order against use of unparliamentary language by Hon'ble Minister of Law.

**Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** also made a brief statement.

**Sh. Devansh Tiwari, Hon'ble Minister of Law** expressed his views on the Point of Order.

The Chair gave a ruling that point of order raised is not a point of privilege and no further action is required.

13. 02.24 PM **Consideration and Passing of Bill :**

**Discussion on "Advancement of Higher Education Bill, 2023"** (Bill No. 01 of 2023) introduced in the House on 24.01.2023 by **Ms. Bhavya Chadha, Hon'ble Minister of Education** continued.

The following Members participated in the discussion :

11. Sh. Anmol Sharma,
12. Sh. Mohit Saini
13. Sh. Parth Gill
14. Ms. Tashvi Chawla
15. Sh. Deepak Dubey
16. Sh. Ravi Kumar Paswan
17. Sh. Vaibhav Tokas

The following Members moved amendments to the Bill :

18. Ms. Jyotika
19. Sh. Banshaj Raj Bhardwaj
20. Sh. Karan Seth
21. Sh. Nishant Sharma

**Ms. Bhavya Chadha, Hon'ble Minister of Education** also expressed her views.

The amendments were put to vote individually and rejected by voice-vote.

**Sh. Kamdev Avinashi, Hon'ble Member** moved the following amendment in the leave of the House.

1. *Encourage private organizations and entities to finance the educational expenses of students from the disadvantage communities, **provide reservations for girls**, as well as merit based scholarships as part of their corporate social responsibility requirements.*
2. *Provide scholarships to individual students including based on their economic need as well as on the basis of demographical representation **along with special funding opportunities for girls.***

**Ms. Bhavya Chadha, Hon'ble Minister of Education** expressed her views and supported the amendment.

The amendment was put to vote and passed by voice vote

**Ms. Bhavya Chadha, Hon'ble Minister of Education** also moved that the "*Advancement of Higher Education Bill, 2023*" introduced in the House on 24.01.2023, along with the amendment as approved by the House today, be passed.

The Amended Bill was put to vote.

**Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** demanded division of vote on the Bill.

The Amended Bill was put to division of votes.

43 Members voted in the favour of the Bill.

35 Members voted against the Bill and 01 abstained.

The Motion was put to vote and adopted by voice-vote.

14. 03.20 PM **Consideration and Passing of Bill :**

Discussion on "*Universal Healthcare Bill, 2023*" (Bill No. 02 of 2023) introduced in the House by **Ms. Mansi, Hon'ble Minister of Health** continued

The following Members participated in the discussion :

10. Ms. Vanshika Anand
11. Sh. Pranav Kumar
12. Ms. Gunjan
13. Sh. Shivam Singh
14. Ms. Mehak Gupta
15. Ms. Iffat Auroo

03.40 PM *The Chair gave a Ruling and disallowed the Motion of application of Anti-Defection Law against Ms. Muskan Chauhan, Hon'ble Member of Ruling Party*

**Ms. Mansi, Hon'ble Minister of Health** replied to the discussion.

The following Members moved amendments to the bill:

16. Ms. Nivedita
17. Sh. Pranit Kumar
18. Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition

03.50 PM **Sh. Madhav Krishan Sareen, Hon'ble Leader of Opposition** made a brief statement and along with other Members of Opposition Party trooped in the well of the House to protest against disallowing their valid and relevant amendments to the Bill by the Ruling Party based on their sheer strength in the House. The Members of Opposition Party indulged in sloganeering and disrupted the proceedings of the House.

*The Chair repeatedly requested the Members of Opposition Party to taken their seat, but the Members refused to take their seats.*

*Ruckus in the House ensued.*

15. 03.54 PM **The Chair adjourned the House for 10 Minutes.**

16. 04.04 PM **House reassembled.  
Hon'ble Speaker in-Chair.**
17. 04.04 PM The amendments were put to vote individually and rejected by voice-vote
- Sh. Kaifee Alam, Hon'ble Member** moved the following amendments with the leave of the House.
- Addition of clause (xii) to Chapter 2 section 1:**  
Fertility related procedures and distribution of sanitary pads every month to all women free of cost.
- Amendment in Chapter 2 section 2 clause 3:**  
Cashless treatment beyond **Rs 3 lakh per annum.**
- Addition of clause (8) to Chapter 3 section 3**  
To ensure that every Mohalla Clinic is visited by mental health experts regularly and proper mental health counseling is available to all.
- Ms. Mansi, Hon'ble Minister of Health** express her views.  
The amendments were put to vote and adopted by voice-vote.
- Ms. Mansi, Hon'ble Minister of Health** moved that "*Universal Healthcare Bill, 2023*" introduced in the House on 24.01.2023, along with the amendment as approved by the House today, be passed.  
The Motion was put to vote and adopted by voice-vote.
18. 04.12 PM **RESOLUTION (RULE-31) :**
- Sh. Nishant Sharma, Hon'ble Member** moved the following Resolution on "*Steps to improve women's security*" with the leave of the House.  
*"The Legislative Assembly of Indraprastha in its sitting held on 25<sup>th</sup> January 2023 resolves that:*
- the State of Indraprastha is developing a reputation as an unsafe state for women. The National Crime Records Bureau's Report 2022, records around 3948 cases of abduction and kidnapping of women, 833 cases of child sexual assault against girls, 136 cases of dowry deaths, and 2022 cases of assault on women within the state in 2021. The report also draws attention to the fact that crime against women in the state has increased by 40% compared to previous years.*
- It appears that the current government is not serious about the security of women in the state. This Government has systematically failed in its mandate and derailed the trust of its citizens, especially women. There is an urgent need for corrective governance through the eyes of women's experience.*
- Thus, the Legislative Assembly of Indraprastha in its sitting held on 25<sup>th</sup> January 2023 resolves that the Government should initiate the following actions to improve the safety of women:*
- 1. To provide for women only/women officers manned police booths.*
  - 2. Ensuring last-mile connectivity for women in Indraprastha.*
  - 3. To install working street lights in dark spots and alleys, to ensure better surveillance and provide a secure environment for women*
  - 4. Deployment of more buses for women.*
  - 5. Initiation of PINK-CABS and increasing their frequency post 8:00 P.M to ensure the safe travel of women after sundown.*
  - 6. To increase awareness about sexual education.*
  - 7. Gender sensitization and workplace harassment workshops.*
  - 8. Increase recruitment for a 24x7 women helpline to reduce the waiting time and disposal of complaints effectively and timely.*

9. *Ensuring utilization of existing schemes for women safety and setting up One Stop Centres for survivors of sexual assault.*
10. *Sensitizing school authorities and employees about child abuse.*

*The House further resolves to frame measures to move beyond the gender binary and formulate policies keeping in mind members of the third gender.”*

The following Members participated in the discussion:

1. Ms. Shraddha Dixit
2. Ms. Angel Giri Goswami
3. Ms. Janhvi
4. Ms. Jayita Pal
5. Ms. Harshita Sawhney
6. Ms. Namrata Kalita
7. Ms. Ekta Sharma
8. Ms. Nayonika Dahiya
9. Ms. Priyansha Malik
10. Ms. Sharanyam Singh
11. Ms. Nimisha Kashyap
12. **Ms. Shreshtha Gupta, Hon’ble Minister of Social Welfare** replied the discussion.

The Resolution was put to vote and rejected by voice-vote.

19. 04.58 PM **Concluding part of Session :**  
The following Members expressed their views regarding the proceedings in the House before the conclusion of the session:
  1. Sh. Jay Bairagi, Hon’ble Chief Minister
  2. Sh. Madhav Krishan Sareen, Hon’ble Leader of Opposition
20. 05.15 PM **The Chair expressed thanks to the Chief Minister, Deputy Chief Minister, Leader of Opposition, all the Members of the House and other Agencies for their co-operation in smooth conduct of the Session.**
21. 05.16 PM **National Anthem – Jan-Gan-Man.**  
**The Chair adjourned the House sine-die.**

**Indraprastha  
25 January, 2023**

**Divyam  
Secretary**